

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RENAISSANCE EDUCATION
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Renaissance Education Private Limited
2.	Date of incorporation of corporate debtor	November 21, 2005
3.	Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80220MH2005PTC157426
5.	Address of the registered office and principal office (if any) of corporate debtor	Apte Phata Mumbai Goa Highway Karnala Bird Sanctuary, Panvel, Maharashtra, 410220.
6.	Insolvency commencement date in respect of corporate debtor	January 10, 2020
7.	Estimated date of closure of insolvency resolution process	July 8, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Brijendra Kumar Mishra IBBI/IPA-002/IP-N00109/2017- 2018/10257
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.202, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion -Trombay Road, Chembur (E), Mumbai, Maharashtra, 400071 Email: mishrabk1959@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	I-21/22, Paragon Centre, Pandurang Budhkar Marg, Worli, Mumbai, Maharashtra, 400013 Email: rp.reepl@gmail.com
11.	Last date for submission of claims	January 24, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms are available at:	Web Link: https://www.ibbi.gov.in/home/downloads

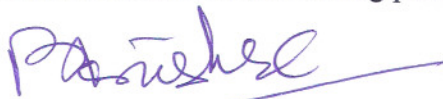
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Renaissance Education Private Limited** on **January 10, 2020**.

The creditors of **Renaissance Education Private Limited** are hereby called upon to submit their claims with proof on or before **January 24, 2020** to the interim resolution professional at the address mentioned against entry No. 10.


BRIJENDRA KUMAR MISHRA
INSOLVENCY RESOLUTION PROFESSIONAL

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



BRIJENDRA KUMAR MISHRA
INSOLVENCY RESOLUTION PROFESSIONAL

Name of the Interim Resolution Professional: **Brijendra Kumar Mishra**

Registration Number: **IBBI/IPA-002/IP-N00109/2017-2018/10257**

Date: **January 13, 2020**

Place: **Mumbai**